CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/5787/2021



This the 20th day of May 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ghulam Hassan Sofi, Aged: 68 years, S/o Mohammad Sultan Sofi, R/o Batwara Srinagar, Ex-Asst. Mgr. Token No. 122, J&K, Cements Ltd.

....Applicant

(Advocate: - Mr. Zahoor Jan-Not Present)

Versus

J&K Cements Ltd through its Secretary, J&K Cements Ltd, Nawaa-I-Subh Complex, Srinagar and one another.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

ORDER [ORAL] (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.5787/2021) arises out of SWP No.611/2017, wherein relief has been claimed against Jammu and Kashmir Cements Limited. This Tribunal does not have jurisdiction in respect of the employees of Jammu and Kashmir Cements Limited. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Manish/Shashi/Arun